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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

C.P. NO. 298/1998
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M.A. NO. 2241/1998
in
O.A. NO. 635/1997

New Delhi this the 8th day of December, 1998.

HON'BLE SHRI JUSTICE K. M. AGARWAL, CHAIRMAN

HON'BLE SHRI K. MUTHUKUMAR, MEMBER (A)

Jitendra Prasad & Ors.,
Casual Workers in News,
Doordarshan Kendra,
Akashvani Bhawan,
New Delhi.

... Applicants

(By Shri T. C. Agarwal, Advocate)

-Versus-

Shri Saheb Singh,
D.D.G., News,
Doordarshan Kendra,
Akash Vani Bhawan,
Parliament Street,
New Delhi-110001.

... Respondent

(By Shri R. V. Sinha, Advocate)

O. R. D. E. R (ORAL)

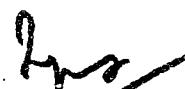
Shri Justice K. M. Agarwal :-

The learned counsel for respondents submitted that the respondents have filed Writ Petition in Delhi High Court against an order made by the Tribunal in C.P. No.373/97. At the same time, they have also complied with the order subject to the result of the 3m petition that has been filed in the Delhi High Court.

2. The learned counsel for the applicants also does not dispute that the order has been complied with. Accordingly, this C.P. has become infructuous and it is hereby dismissed. Rule nisi shall stand discharged.



(K. M. Agarwal)
Chairman



(K. Muthukumar)
Member (A)

/as/